

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 39/MP/2019

Subject : Petition under Section 79 of the Electricity Act, 2003 read with PPA dated 21.3.2013 for (i) resolution of bill dispute; (ii) recovery of amounts due to GMR pursuant to supplementary bill raised; and (iii) implementation of orders of this Commission namely, order dated 1.2.2017 in Petition no. 8/MP/2014, order dated 14.3.2018 in Petition No. 13/SM/2017, order dated 16.3.2018 in Petition No. 1/MP/2017 and order dated 15.11.2018 in Petition No. 88/MP/2018.

Petitioner : GMR Warora Energy Limited

Respondent : DNH Power Distribution Corporation Limited

Date of hearing : **29.10.2019**

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S.Jha, Member

Parties present : Shri Vishrov Mukerjee, Advocate, GMRWEL
Shri Yashaswi Kant, Advocate, GMRWEL
Ms. Swapna Seshadri, Advocate, DNH
Shri Ashwin Ramanathan, Advocate, DNH

Record of Proceedings

Heard the learned counsel for the Petitioner and Respondent at length. Accordingly, order in the Petition was reserved.

By order of the Commission

Sd/-
(B.Sreekumar)
Deputy Chief (Law)

